Construction of bridges over Yamuna at Kachaura Ghat and Bateshwar

*730. SHRI RAM PRAKASH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Government of Uttar Pradesh had sent any scheme for the approval of the Centre for the construction of bridges over Yamuna, one at Kachaura Ghat and the other at Bateshwar (Naurangi Ghat) in Tehsil Bah of District Agra;

(b) if so, whether the bridges over Yamuna would be included in the Fifth Five Year Plan; and

(c) whether there is proposal to include the construction of bridges over Yamuna-one at Kachaura Ghat and the other at Bateshwar (Naurangi Ghat) in the Fifth Five Year Plan?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) No, Sir.

(b) and (c). Do not arise.

श्री पन्नालाल बारूपाल : मैं मंत्री महोदय से जानना चाहता हूं कि क्षेत्रफल और जनसंख्या दोनों ही दृष्टियों से आगरा जिला एक बहुत बडा जिला है। आगरा जिले के अधिकांश भाग को एक ओर से जमुना नदी घेरे हुए हैं और दूसरी ओर से चम्बल नदी घेरे हुए हैं। आगरा से कचौरा घाट तक सीधी सड़क जाती है, परन्तु कचौराघाट आगरा से 100 किलोमीटर दूर है और उटावा केवल 20 किलोमीटर दूर है। जमुना नदी पर पुल कचौराघाट में न होने की वजह से उस क्षेत्र की जनता को 100 किलोमीटर दूर आगरा जाना पड़ता है, जिस से इस क्षेत्र के किसानों को भारी कठिनाई होती है क्या सरकार इस तथ्य को ध्यान में रखते हुए कचौराघाट में पुल के निर्माण को उच्च प्राथमिकता देगी तथा क्या मंत्री महोदय उस पर पुल बनाने के लिये विचार कर रहे है ?

श्री राज बहादुर. यह पुल राज्य सरकार की सडक पर पडता है, जिस के लिये राज्य सरकार उत्तरदायी है लेकिन आप ने जो सुझाव दिया है, उसे राज्य सरकार तक पहुंचाने की चेष्टा करूंगा।

श्री अटल बिहारी बाजपेयी : मंत्री महोदय ने कहा है कि यह राज्य सरकार से सम्बन्धित प्रश्न है, किन्तु क्या उन्हे इस बात की जानकारी है कि बटेश्वर के मेले से जो धनराशि एकत्र होती है वह पुल बनाने के लिये खर्च नही की जाती है, वह आगरा जिले के अन्य विकास कार्यों के लिये खर्च की जाती है—इतना बडा अन्याय बटेश्वर के साथ हो रहा है, इस में केन्द्र हस्तक्षेप करने के लिये तैयार है या नहीं तैयार है ?

श्री राज बहादुर : बाजपेयी जी जिस हस्तक्षेप की मांग कर रहे हैं, वह मेरे ख्याल से कहीं अनाधिकार चेष्टा न मानी जाय, क्योंकि वहां जो आमदनी होती है वह केन्द्र को नहीं होती है, राज्य सरकार को होती है और वह किस प्रकार से व्यय की जाय, यह उन के अधिकार की बात है लेकिन वहां पुल की आवश्यकता है और उस के लिये मैं राज्य सरकार को लिख सकता हूं ।

श्री नरेन्द्र सिंह बिष्ट : क्या सरकार को विदित है कि आजादी मिलने से पहले अंग्रेजों के समय में आगरा से बाह तक जी०आई०पी० रेलवे लाइन थी, परन्तु ब्रिटिश शासन काल के दौरान ही इस रेलवे लाइन को उखाड़ दिया गया था—इस क्षेत्र के लोग रेलवे की सुविधा से अभी तक वंचित हैं ?

श्री राज बहादुर : मैं रेल मंत्री तो नहीं हूं, परन्तु जहां तक सड़क का सम्बन्ध है, सड़क बन गई है

Food production stagnant in Andhra Pradesh

731 SHRI Y ESWARA REDDY Will the Minister of AGRICULTURE be pleased to state

(a) whether food production in Andhra Pradesh has remained stagnant since 1964-65,

(b) if so the reasons therefor, and

(c) the steps taken by Government to increase food production in the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE) (a) to (c) A statement is laid on the Table of the Sabha.

Statement

(a) to (c) It is a fact that food-grains production is more or less stagnant in Andhra Pradesh since 1964-65 There are many reasons for it The State has suffered heavily due to drought conditions in successive years. Apart from adverse seasonal conditions, the other factors responsible for this situation are unsuitability of the newly evolved varieties, particularly in the case of rice, pest and disease problem price and marketing difficulties, etc

The Ministry is alive to the situation and various steps have been taken to increase food production in the State These include (i) expansion of area under the High-Yielding Varieties Programme (ii) launching of district trial-cum-demonstration programme for newly evolved rice varieties (iii) intensification of plant protection measures (iv) intensive development of irrigation facilities and introduction of multiple cropping (v) adequate and timely supply of inputs like seeds, fertilisers and credit (vi) emphasis on adequate and balanced use of fertilisers, (vii) farmers' training along-with national demonstration programme

SHRI Y ESWARA REDDY Besides the measures to overcome the stagnation in production mentioned in the statement, increase in production is invariably linked up seriously with the implementation of the land reforms Andhra Pradesh has enacted a land Ceiling Act last September and the President has given assent to it on 31st December but the Government of Andhra Pradesh feels that it could not be implemented because it might be challenged in a court of law They feel that it should be included under the 9th Schedule of Constitution so as to make it non-justiciable When is the Government going to include it in the 9th Schedule? Can they mention any definite date?

SHRI ANNASAHEB P SHINDE Obviously the implementation of land reforms has some relevance to production As for the inclusion in the 9th Schedule we propose to include all land legislations under the 9th Schedule so that necessary protection is given to land reform measures for all the State Governments, including Andhra Pradesh Government.